

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 24th APRIL, 2024, 10:30 A.M.

TP No. 20/CB/2021(Comp. Act. No. 17/1996)- H.C.

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Canara Bank & Ors. -Vs- Unitel Communications Ltd.
Under Section	433, 434 & 439

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Amiya Kumar Mishra, Adv.

For Respondent (s)

Mr. Ujwal Kumar, Company Prosecutor. (For ROC)

ORDER

Ld. Counsel, Mr. Amiya Kumar Mishra, appearing for the Petitioner. Ld. Company Prosecutor, Mr. Ujwal Kumar, appearing for ROC, Cuttack. Ld. Proxy Counsel, Mr. P. Mohanty, appeared for IDCO and represented that meeting as convened with the officials of IDCO and decided to convene the meeting with the Petitioner/Bank Officials to sort out the issue amicably, for which they required certain records from the Bank. The counsel appeared for petitioner agreed to furnish the documents required by the IDCO, on receipt of their request indicating the details of documents. Further IDCO counsel requested to grant four weeks' time since Officials of IDCO are deputed to election duty for the ensuing Parliamentary election. To report the developments, list the matter by 19.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)